THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) and (b). Two statements are laid on the Table of the House. (Placed in library. See No. LT—3271/793 Statement I gives the target and actual generation of energy for the years 1973-74 to 1977-78 Statement II gives the average cost of generation of power from hydro and thermal power station in the various States for the years 1973-74 to 1976-77. The figures of cost of generation for the year 1977-78 are not yet available as the State Electricity Boards have not yet supplied the requisite information which is based on finalisation of there annual accounts. In this connection, it may also be mentioned that the average cost of generation from thermal power stations would vary considerably from power station to power station depending upon the distances of the power station from the coal mines. Similarly, in the case of hydro stations, the average cost would depend on the water availability which depend on the water avability which in turn depends upon the monsoons and/or irrigation requirements.

Data regarding average cost of generation from nuclear power stations is being collected and information will be laid on the Table of the House shortly.

चलती फिरती न्यायालय बैंचें बनानें का सुझाव

193. डा. रामजी सिंह : क्या विधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) चलती फिरती न्यायालय बैंचें बनाने के बारे में उच्चतम न्यायालय के एक वरिष्ठ न्यायाधीश के सुझाव पर सरकार की क्या प्रतिक्रिया है;

(ख) क्या हरिजनों पर अत्याचारों, साम्प्रदायिक दंगों आदि सम्बन्धी मामलों के निपटारे हेतु शीघ्र ही न्याय उपलब्ध कराने की दृष्टि से कोई विशेष प्रबन्ध करने का प्रस्ताव है; और

(ग) क्या ऐसे न्यायालयों की स्थापना के लिये चालू सत्र में कोई विधेयक पुरःस्थापित करने का विचार है ?

विधि, न्याय और कम्पनी कार्य मंत्री (श्री शान्ति भूषण): (क) विधि, न्याय और कम्पनी कार्य मंत्रालय में ऐसा कोई सुझाव प्राप्त नहीं हुआ है।

(ख) और (ग). दण्ड प्रक्रिया संहिता (संशोधन) अधिनियम, 1978 द्वारा यथा संशोधित दण्ड प्रक्रिया संहिता, 1973 की धारा 11 के अधीन राज्य सरकारें सम्बद्ध उच्च न्यायालय से परामर्श करके प्रथम श्रेनी या वित्तीय श्रेणी न्यायिक मजिस्ट्रेट के न्यायालय किसी भी विशेष वर्ग के मामलों का विचारण करने के लिए स्थापित कर सकती है। इस उपबन्ध के अधीन अब हरिजनों पर अत्याचारों आदि के मामलों के विचारण के लिए न्यायिक मजिस्ट्रेटों के विशेष न्यायालय स्थापित करना सम्भव है।

Criteria for Issuing Republic Day Passes

194. SHRI PRADYUMNA BAL: Will the DEPUTY PRIME MINISTER AND MINISTER OF DEFENCE be pleased to state:

(a) what is the criteria of issuing passes for the Republic day parade and beating retreat ceremonies;

(b) what is the procedure adopted to check entries to these enclosures to ensure that only right persons are admitted;

(c) what is the precedence for M.Ps. in alloting seats to the reserved enclosures;

(d) whether it has come to the notice of Government that enclosures for M.Ps. are occupied by all sorts of people and M.Ps. themselves are not able to get seats;

(e) whether it is a fact that seats for the two ceremonies are kept reserved for Military Officers; and

(f) the reasons for not reserving seats for M.Ps. and whether in future it would be ensured that seats are kept reserved for M.Ps. when passes are issued to them?

THE DEPUTY PRIME MINISTER AND MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) Invitation cards are issued among others to States' guests; Members of Government and other dignitaries featuring in the Table of Precedence including Members of Parliament and of State Legislatures. Also to Members of Municipal Corporation of Delhi, the Delhi Metropolitan Council and the N.D.M.C. freedom fighters; Members of the Press Corps; persons connected with the arrangements for the celebrations and families of participants, entitled categories of Government servants and various other prescribed categories of persons.

(b) Ushers are deployed in all enclosures to help the invitees in finding their seats and to prevent the entry of unauthorised persons.

(c) All MPs. are seated in VIP enclosure. A block of 250 seats in the enclosure is specially reserved for MPs. Marked seats are provided to M.Ps. who are leaders of Parties.

(d) and (f). No such complaint seems to have been received, though it is possible that there may have been individual cases of inconvenience which is regretted. In enclosure intended for M.Ps., officials of Department of Parliamentary Affairs and Lok Sabha and Rajjya Sabha Secretariats are specially posted on ushering duty to ensure that members of Parliament are properly guided to their seats and that no unauthorised persons occupy these seats.

However, efforts will be made to further improve and strengthen the existing special arrangemehts for Members of Parliament.

(e) Provision is made for seating of the senior Service and Civilian officials to whom invitations are sent, as to other categories.

आस्ट्रेलिया से कोकिंग कोल का आयात

195. श्री गंगा भक्त सिंह : क्या इस्पात और खान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार आस्ट्रेलिया से कोकिंग कोल का आयात करने का है जब कि देश की विभिन्न कोयला खानों में कोयले के भारी भंडार पड़े हैं– और उस की ढुलाई नहीं की जा रही है ;

(ख) यदि हां, तो कोयला आयात करने के क्या कारण है; तथा कोयले की ढुलाई के लिए उपयुक्त प्रबन्ध न करने के क्या कारण हैं; और

(ग) देश में आयातित कोयला कब तक उपलब्ध हो जायेगा तथा देश में उत्पादित कोयले के मूल्य की तुलना में आयातित कोयले का क्या मूल्य होगा ?

इस्पात और खान मंत्रालय में राज्य मंत्री (श्री कड़िया मुण्डा) : (क) दस लाख टन कोककर कोयले का आयात करने के लिए आस्ट्रेलिया और कनाडा से पहले ही करार हो चुके है। यह कहना ठीक नहीं है कि देश की भिन्न-भिन्न कोयला खानों में भारी मात्रा में कोककर कोयले का स्टाक पड़ा हुआ है जिसकी ढुलाई नहीं की जा रही है।

(ख) कोककर कोयले का आयात मुख्यतः निम्नलिखित कारणों से किया जा रहा है :—

1. कोककर कोयले के सीमित देशीय निक्षेपों का रक्षण करना, जिससे वे काफी लम्बे समय तक चलते रहें।

3. मात्रा और क्वालिटी दोनों की दृष्टि से कोयले की देशीय सप्लाई को बढ़ाना ताकि इस्पात कारखानों की आवश्यकताओं की सम्पूर्ण पूर्ति की जा सके; तथा

2. उच्च श्रेणी का कम राख वाला कोककर कोयला इस्तेमाल करने धमन भट्टी के उत्पादन तथा उत्पादिता में वृद्धि करना और इस प्रकार के इस्तेमाल के तकनीकी-आर्थिक लाभ का अनुमान लगाना।